

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-306
IB-2354/ND/2019

IN THE MATTER OF:

M/s Noble Cooperative Bank Ltd.

Vs

M/s. Jarvis Infratech Pvt. Ltd.

....Applicant

....Respondent

SECTION

Under Section -7 of IBC, 2016

Order delivered on 09.01.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

Ld. Counsel for respondent has put in appearance and submitted that he has filed the reply before the Registry. The same is not on record. Registry is directed to trace out the same and place it on record before the next date of hearing. Ld. Counsel for petitioner submitted that he does not want to file the rejoinder to the reply. List the case on 29.01.2020.

sd/-

(K.K. VOHRA)
MEMBER (T)

sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

LV